

WEDNESDAY, THE 9TH DAY OF SEPTEMBER 2026

WP(PIL) No. 53 of 2026

ADV J. SURYA

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SMT.R.RAJASREE (CHUTTIMATTATHIL), SMT.A.B.BEENU,
SMT.APARNA RAJAN

ADVS FOR RESPONDENT/S:

W.P.(PIL) No.53 of 2026 and con. case
..2..

WEDNESDAY, THE 9TH DAY OF SEPTEMBER 2026

WP(C) No. 22325 of 2021

C.K.MITHRAN

VS

THE UNION OF INDIA & OTHERS

ADVS FOR PETITIONER/S:

SRI.RINU. S. ASWAN

ADVS FOR RESPONDENT/S:

SHRI.C.DINESH, CGC, SHRI.K.P.JAYACHANDRAN, ADDL. ADVOCATE
GENERAL, GOVERNMENT PLEADER, SHRI.K.C.VINCENT,
ADDL.ADVOCATE GENERAL

Soumen Sen, C.J. & Syam Kumar V.M., J.

**W.P.(PIL) No.53 of 2026
&
W.P.(C) No.22325 of 2021**

Dated this the 9th day of September, 2026

Appearance:

For the Petitioners : Ms.R.Rajasree (Chuttimattathil)
Mr.Rinu S. Aswan

For the Respondents Mr.Raju Sebastian Vadakkekara,
Spl.G.P.

ORDER

Soumen Sen, C.J.

There is a need for the creation of 229 posts for the purpose of infrastructural development of the Consumer Dispute Redressal Commissions in all districts, including the State Commission. We had passed an interim arrangement on 5th August 2026 which shall continue until the creation of the new posts.

2. The learned Special Government Pleader submits that since the last order, the matter has been pending for financial approval and that it is expected that financial sanction would be accorded within four weeks.

3. Considering the urgency, the matter stands adjourned to 7th October 2026.

4. We hope that, by the adjourned date, effective steps shall have been taken for the creation of the posts. The respondents shall file an affidavit on or before the adjourned date, showing the progress made in this regard.

Sd/-
Soumen Sen
Chief Justice

Sd/-
Syam Kumar V.M.
Judge

ds 09.09.2026